

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

26/05/2020

O.A./260/144/2020

PRADEEP KUMAR PARIDA

-V/S-

D/O POST

ITEM NO:14

FOR APPLICANTS(S) Adv. : DR.C.R.MISHRA

FOR RESPONDENTS(S) Adv.: MR.C.M.SINGH

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsel for the applicant and Mr.C.M.Singh, learned counsel appearing on behalf of the Respondents. Registry is directed to reflect the name of Mr.C.M.Singh on record.</p> <p>In view of the earlier order passed by this Tribunal in O.A.No.316 of 2013(Annexure-8), the applicant had submitted a representation to the authorities. Subsequently, the said authorities asked the applicant vide Annexure-A/10 dated 11.06.2018 to submit a fresh representation as per the instructions issued by the Postal Directorate vide letter dated 17.07.2006. Thereafter, on 02.08.2019, the applicant submitted a fresh representation vide Annexure-A/11. It is stated by the learned counsel for the applicant that the said representation is still pending. He further submits that the grievance of the applicant will be addressed if a direction is issued to the concerned authorities for disposal of the representation vide Annexure-A/11 in a time bound manner. Learned counsel for the applicant submitted further that although the representation in question has been addressed to the Senior Superintendent of Post Offices, Puri Division (Respondent No.3), the same needs to be considered by the Chief Post Master General, Odisha Circle (Respondent No.2). Learned counsel for the respondents submitted that there has been a delay in submitting fresh representation by the applicant for his regularization as GDSBPM,Goudaput B.O.</p>

We have considered the rival submissions. Taking into consideration the facts and circumstances of the case and without going into the merit of the matter, this Tribunal directs that in case the representation submitted by the applicant vide Annexure-A/11 of the O.A. is still pending with the Respondent No.3, the said Respondent No.3 shall forward the same to the Respondent No.2/Competent Authority, i.e, CPMG, Odisha Circle, who shall consider the same in accordance with law and pass a reasoned and speaking order to be communicated to the applicant within a period of three months from the date of receipt of copy of this order. The applicant will be at liberty to send a copy of this order with the paper Book of OA to the Respondent No.2/Competenent Authority for consideration within 10 days from the receipt of a copy of this order.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

Free copy of this order be made over to learned counsels for both the sides. In view of lock down, the Respondents to take necessary action to comply with this order which will be uploaded in the official website of this Tribunal.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

b

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	<p>Heard learned counsel for the applicant and Mr.C.M.Singh, learned counsel appearing on behalf of the Respondents. Registry is directed to reflect the name of Mr.C.M.Singh on record.</p>
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( SWARUP KUMAR MISHRA)  
MEMBER (J)

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MEMBER (A)

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